



- v. Submit justification for difference in cost as on COD claimed in instant petition with that allowed in the previous orders for the following assets:

Asset detail in instant petition	Cost as on COD claimed in instant petition	Previous order Petition no.	Asset detail in previous order	Cost admitted as on COD in previous order
Asset-I	126.89	69/TT/2016	Asset-I	124.54
Asset-II	137.19	69/TT/2016	Asset-II	135.58
Asset-III	1248.45	69/TT/2016	Asset-III	1543.64
Asset-IV	1130.8	69/TT/2016	Asset-IV	1550.89
Asset-V	202.13	69/TT/2016	Asset-V	97.48
Asset-VI	1558.35	69/TT/2016	Asset-VI	1053.76
Asset-VII	544.2	69/TT/2016	Asset-VII	485.43
Asset-VIII	2203.34	69/TT/2016	Asset-VIII	1926.76
Asset-IX	3595.86	69/TT/2016	Asset-IX	4370.13
Asset-X	181.7	233/TT/2016	Asset-I	178.1
Asset-XI	1685.23	233/TT/2016	Asset-II	1588.32
Asset-XII	1556.81	233/TT/2016	Asset-III(a)	3771.21
Asset XIII	1603.62	233/TT/2016	Asset-III(b)	
Asset-XIV	2599.00	233/TT/2016	Asset-IV(a)	2579.61
Asset-XV	3319.57	277/TT/2018	Asset-I	2357.84
Asset-XVI	4478.2	277/TT/2018	Asset-II	4422.14
Asset-XVII	475.54	277/TT/2018	Asset-III	446.46
Asset-XVIII	1293.8	277/TT/2018	Asset-IV	1268.36
Asset-XIX	1399.79	277/TT/2018	Asset-V	1396.49
Asset-XX	842.14	277/TT/2018	Asset-VI	750.69

- vi. Furnish Forms 5, 12A, 13 for the instant transmission assets.  
vii. Furnish Form 10B and carrying cost calculation for Asset XV.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

(Kamal Kishor)  
AC(L)